NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.41/(MAH)/2015

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017

NAME OF THE PARTIES:

Mrs. Savita S. Bajaj

V/s.

M/s. Hansraj Pragji Warehousing Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

(1) CS-th Practing Senetary Selfs

(2) CS-th Carriery Senetary Selfs

(3) Seharf cy ale Restandents

(4) Satyan Israri Adv. for peth Minibahar.

afw Minalli Nimbalas

1 16. 5. D. Israri law ORDER

drambet. C.P. No. 41/307-398/NCLT/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- By sincere efforts of the Counsel of both he sides the dispute has been Amicably Settled among the parties. The Terms have already been reproduced on the previous occasion vide Order dated 08.11.2017.
- Today duly signed Settlement Deed is placed on record. In view of the Consent Terms duly accepted to both the sides this Petition does not survive any more.
- Hence request for Withdrawal of the Petition is permitted.
- 5. The Petition is disposed of as Withdrawn. To be Consigned to the Records.

Sd/-

Bhaskara Pantula Mohan Member (Judicial) 22.11.2017. M.K. Shrawat Member (Judicial)

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